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Securities and Exchange Commission Adopts Rules Implementing FAST Act Provisions

The Securities and Exchange Commission on January 13, 2016 announced that it approved interim final rules implementing two provisions of the Fixing America's Surface Transportation (FAST) Act, adopted by Congress in December, which focus on revising financial reporting forms for emerging growth companies and smaller reporting companies.

For further details, [refer the following link](#)

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Securities and Exchange Commission Seeks Public Comment on Transfer Agent Rules

The Securities and Exchange Commission on December 22, 2015 decided to issue an advanced notice of proposed rulemaking (ANPR) for new requirements for transfer agents, along with a concept release requesting public comment on the Commission's broader review of transfer agent regulation.

For further details, [refer the following link](#)

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Asia Europe USA UK Middle East Africa

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In this issue:

- **Securities and Exchange Commission Adopts Rules Implementing FAST Act Provisions**
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